

[श्री मधु लिमये]

मंत्री सरदार स्वर्ण सिंह के साथ 15 भारतीय पत्रकार रावलपिंडी जाने वाले थे उन को पाकिस्तान सरकार ने इजाजत नहीं दी है तो क्या प्रधान मंत्री जी इस विषय के सम्बन्ध में सभा के सामने कुछ निवेदन करेंगी ?

अध्यक्ष महोदय : वह देख लेंगे और अगर जवाब देना होगा तो जवाब भी दे देंगे ।

श्री बागडौ (हिसार) : प्रधान मंत्री जी तो कुछ बोलना चाहती थीं ।

अध्यक्ष महोदय : पेपर्स टु बी लेड ग्रोन दी टेबुल ।

12.03 hrs.

PAPERS LAID ON THE TABLE

ANNUAL ACCOUNTS OF VISAKHAPATNAM PORT TRUST NOTIFICATION UNDER PROCLAMATION RELATING TO KERALA

The Minister of State in the Ministry of Transport and Aviation (Shri C. M. Poonacha): On behalf of Shri Sanjiva Reddy, I beg—

(1) to re-lay on the Table a copy of the Annual Accounts of the Visakhapatnam Port Trust for the period from 29th February, 1964 to 31st March, 1964, and the Audit Report thereon under sub-section (2) of section 103 of the Major Port Trusts Act, 1963. [Placed in Library. See No. LT-5258/65].

(2) to lay on the Table a copy of Notification No. SRO 446/65 published in Kerala Gazette dated the 21st December, 1965 making certain amendment to the Kerala Motor Vehicles Rules, 1961, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the

President, in relation to the State of Kerala. [Placed in Library. See No. LT-5622/66].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Minister of State in the Ministry of Food and Agriculture (Shri Govinda Menon): I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1956:—

(i) GSR 1181 published in Gazette of India dated the 16th August, 1965;

(ii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Amendment Order, 1966, published in Notification No. GSR 262 in Gazette of India dated the 15th February, 1966;

(iii) The Madhya Pradesh Coarse Grains (Export Control) Amendment Order, 1966, published in Notification No. GSR 263 in Gazette of India dated the 15th February, 1966. [Placed in Library. See No. LT-5623/66].

NOTIFICATION UNDER MERCHANT SHIPPING ACT

Shri C. M. Poonacha: I beg to lay on the Table a copy of the Merchant Shipping (Registration of Indian Ships) Amendment Rules, 1966, published in Notification No. GSR 227 in Gazette of India dated the 12th February, 1966, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-5624/66].

ORDER UNDER DELIMITATION COMMISSION ACT

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): I beg to lay on the Table a copy of Order No. 16 of the Delimitation Commission determining delimitation of Parliamentary and Assembly

Constituencies in the State of West Bengal published in Notification No. SO 494 in Gazette of India dated the 14th February, 1966 under sub-section (3) of section 10 of the Delimitation Commission Act, 1962. [Placed in Library. See No. LT-5625/66].

NOTIFICATION UNDER PROCLAMATION RELATING TO KERALA ANNUAL REPORT OF INDIAN CENTRAL ARECANUT COMMITTEE

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shinde): I beg to lay on the Table—

(1) A copy each of the following Notifications under sub-section (3) of section 130 of the Kerala Panchayats Act, 1960 read with clause (c)(iv) of the Proclamation dated the 24th March, 1965 issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

- (i) The Kerala Panchayats (Regulation of use of public or private springs, tanks, wells and other water sources) Rules, 1965 published in Notification SRO No. 369/65 in Kerala Gazette dated the 5th October, 1965.
- (ii) SRO No. 381/65 published in Kerala Gazette dated the 19th October, 1965 making certain amendments in the Kerala Panchayats (Licensing) of Dangerous and Offensive Trades and Factories) Rules, 1963;
- (iii) SRO No. 393/65 published in Kerala Gazette dated the 2nd November, 1965 making certain amendment in the Kerala Panchayats (Authorising of Expenditure) Rules, 1964;
- (iv) SRO No. 421/65 published in Kerala Gazette dated the 30th November, 1965 making certain amendments in the Kerala Panchayats (Election of Members) Rules, 1962;

(v) SRO No. 451/65 published in Kerala Gazette dated the 21st December, 1965 making certain amendment in the Kerala Panchayats (Custody of Records and Grant of copies of Proceedings or Records) Rules, 1962.

[Placed in Library. See No. LT-5626/66].

(2) A copy of the Annual Report of the Indian Central Arecanut Committee for the year 1963-64 (Hindi version). [Placed in Library. See No. LT-5627/66].

Shri S. M. Banerjee (Kanpur): About item No. 5 on the Order Paper, I want to say something. This item is a copy of Order No. 16 of the Delimitation Commission determining delimitation of parliamentary and assembly constituencies in West Bengal.

I would like to know from the hon. Minister what will be the fate of the Scheduled Castes and Scheduled Tribes if the Lokur Committee's Report is accepted. Certain constituencies have been delimited. This is a very important matter...

Mr. Speaker: But it cannot be taken up in this manner.

Shri S. M. Banerjee: Let him give a hint at least.

Mr. Speaker: Can he answer that?

Shri C. R. Pattabhi Raman: No. Copy of the order is there.

12.06 hrs.

RELEASE OF MEMBER ON PAROLE

(Shri R. Umanath)

Mr. Speaker: I have to inform the House that I have received the following communication dated 25th February, 1966 from the Superintendent, Central Jail, Cuddalore:—

"I have the honour to inform you that Shri R. Umanath, Member, Lok Sabha, was released on parole for a period of one month on the 20th February, 1966."